

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 21st day of July, 2000

Original Allocation No. 210 of 1998

District : Kanpur Dehat

CORAM :-

Hon'ble Mr. RRK Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Sri Jai Singh Yadav,
Son of Sri Ram Nath Singh,
R/o Vill-Sanatha, P.O. Chatariya,
District Kanpur Dehat.

(Sri Y.K. Saxena, Advocate)

..... Applicant

Versus

1. Director/Dy. Director,
P.G. Dak Vibhag, Dak Bhawan,
New Delhi.
2. Senior Superintendent of Postal Department
Kanpur Dehat.
3. Post Master, Post Office Biloore,
District Kanpur Dehat.

(Km. Sadhna Srivastava, Advocate)

..... Respondents

ORDEA (Oral)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

This application has been filed for a direction to the respondents to consider the applicant's case for regularisation on the basis of earlier service. It is stated in the application that he was engaged as ED Packer initially on 23-6-1990 and worked till 25-3-1991. Thereafter he was transferred to another Post Office, namely, Chatarsa and joined there as ED MP on 26-3-1991 and worked there till 14-10-1992.

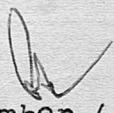


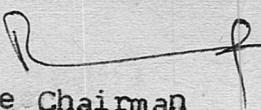
2. Thereafter the applicant joined at Pukhraya and worked there ~~there~~ from 15-10-1992 to 31-10-1992. He was again sent to the Post Office Chatarsa on 31-10-1992 and worked there on the post of EDMF upto 7-6-1993.

3. Learned counsel for the applicant has submitted that the representation was made by the applicant before the Minister of the Department of Telecommunication, ~~before the Ministry of Communication~~ on 3-7-1997 but no order has been passed. Sir BN Singh, Advocate, contended that the representation was made to the Minister and it was not filed before the respondents. Hence it cannot be said that they failed to decide the representation of the petitioner.

4. Considering the submissions of the learned counsel for the parties, in our opinion the applicant ought to have made the representation to respondent no.2, who is the appointing authority. Admittedly, no representation has been made by him. In the circumstances, it is difficult to grant relief in this OA except that we may give opportunity to the applicant to make a representation to respondent no.2 who shall consider and decide ^{it} within a specified time, ~~accordingly~~.

5. The application is disposed of accordingly with the liberty to make a representation before the respondent no.2 within one month. The representation, if so filed alongwith a copy of this order, shall be decided in accordance with law, within three months thereafter. There shall be no order as to costs.


Member (A)


Vice Chairman

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